

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 348/94.

199

~~K.R.A.N.O.~~

DATE OF DECISION 11.07.1994.

Kum. Geeta T. Bansod

Applicant(s)


Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

MEMBER


VICE CHAIRMAN

mbm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

Camp: Naapur

O.A. No. 348/94

Kum. Geeta T. Bansod

..A applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCES:

Mr. B. Lahiri for Mr. Y V Dharshirkar
counsel for the applicant

Mr. Vivek Bhangade for Mr. M G Bhangade
counsel for the respondents


ORAL JUDGMENT:

DATED: 11.7.1994

(Per: M.S. Deshpande, Vice Chairman)

The applicant is admittedly 45 years old. She is the only surviving member of the family of the Government employee who expired on 10.5.1988. An application for compassionate appointment was made by the father of the applicant on 9.5.88 and that application came to be rejected by the order dated 16.11.1988; The applicant addressed an appeal on 26.6.93 after a period of five years of medical boarding out of her father and that appeal was forwarded to the Director General, Ordnance Factories in July 1993. The only direction that can be made at this stage is to direct the respondents to decide that appeal within two months from the date of receipt of a copy of this order.

With this direction the application is disposed of.


(M.S.Deshpande)
Vice Chairman